

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 416

IA/3680/ND/2022 In IB/449/ND/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mr. Sanjay Mehra	...	Respondent

Under Section 95 (1) of IBC, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Raman Tomar, Adv. Sanidhya Sonthalia

For the Respondent :

For the RP : Adv. Nakul Mohta, Adv. Ayush Kashyap, Adv.
Sunder Khatri

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **13.05.2024**.

Sd/-
(Court Officer)